IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R.

O.A. No. 943/92 Date of Decision: 3.12.92

RATAN : Applicant.

O.A. No. 944/92

SHEO NARAIN : Applicant.

Mr. Anil Khanna : Counsel for the applicants.

VERSUS

UNION OF INDIA & ORS : Respondents.

Mr. Manish Bhandari : Counsel for the respondents.

CORAM:

HON'BLE MR. S.R. BHANSALI, MEMBER (JUDICIAL)

PER HON'BLE MR. S.R. BHANSALI, MEMBER (JUDICIAL):

Both the O.As have the same law and facts and, therefore, they are being disposed of together. The applicant, Ratan, in O.A. No. 943/92 retired from the post of Mate Gang No. 81 on 1.7.75 and Sheo Narain in O.A. No. 944/92 retired from the post of Mate Gang No. 87 on 31.3.78. After their retirement, they had been paid the pensionary benefits as was applicable to them at that time but in both the O.As vide Annexure A-2, they had sent a representation dated 18.11.91 to the General Manager, Western Railway, Bombay drawing his attention to Railway Board's letter dated 29.12.79 which was in connection with option for pension scheme. The representations could not be disposed of and, therefore, these O.As were filed. Notices of both the O.As were issued to the respondents and Mr. Bhandari has appeared for the respondents.

2. I have heard both the learned counsel and I direct the respondents that they shall consider the representations of both the applicants in both the O.As on merits and shall dispose them of by a speaking order within two months from today.

3. This disposes of both the O.As with no orders as to costs.

(S.R. BHANSALI)
Member (Judicial)